

Act No. 4/1998
Date of Assent 11/3/1998
Date of Publication 11/3/1998

THE MANIPUR SECONDARY EDUCATION (FOURTH AMENDMENT)

BILL, 1998

Act

AN

Act

further to amend the Manipur Secondary Education Act, 1972 (Manipur Act No. 7 of 1972).

BE it enacted by the Legislature of Manipur in the Forty-ninth year of the Republic of India as follows :-

1. Short title and commencement :- (1) This Act may be called the Manipur Secondary Education (Fourth Amendment) Act, 1998.

(2) It shall come into force on such date as the State Government may, by notification in the official Gazette, appoint.

2. Amendment of section 12 :- After sub-section (2) of section 12 of the Manipur Secondary Education Act, 1972, the following sub-section (3) shall be inserted, namely, -

“(3) The terms and conditions of services, qualifications and mode of recruitment of the Chairman, Secretary, Controller of Examinations shall be prescribed by the State Government by Rules”.